

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. NO. 187 OF 1996

Monday, this the 19th day of February, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR S P BISWAS, ADMINISTRATIVE MEMBER

K.G. Somasundara Menon, S/o E.N.Gopala Pillai,  
Superintendent of Police,  
Crime Branch Criminal Investigation Department,  
Ernakulam.(Residing at Archana,  
Thottakkattukara, Aluva).

.. Applicant

By Advocate Mr M.R. Rajendran Nair.

Vs

- 1 The State of Kerala represented by  
Chief Secretary to Government,  
Secretariat, Trivandrum.
- 2 Union of India represented by  
Secretary to Government of India,  
Ministry of Home Affairs,  
New Delhi.
- 3 Union Public Service Commission  
represented by its Secretary,  
Dholpur House, New Delhi. .. Respondents

By Advocate Mr Shefik for Sr.C.G.S.C. for Respondents 2 & 3

The application having been heard on 19th February 1996,  
the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a declaration that his

"inclusion in the Select List for appointment  
by promotion to the Indian Police Service is  
liable to be made unconditionally ..."

The prayer is not very clear in its import. An official  
is either included in the list, or not included.

2 Be that as it may, a vigilance enquiry was initiated against applicant and that has been dropped by A-2. Applicant submits that his encadrement was delayed due to the enquiry and that a direction may be issued to speed up his encadrement. It is said that he is high up in the list.

3 During the course of arguments counsel submitted that applicant will be satisfied, if a direction is issued to the Chief Secretary, to dispose of A-4 representation made in this behalf. Applicant's apprehension is that his case will go by default, if the next Select Committee meets. The Chief Secretary will be aware of this aspect, and we are confident that he will be taking appropriate action. He will do so.

4 Standing counsel for the Union of India and Union Public Service Commission submits that action will be taken in the matter by his clients before the next Select Committee meets, if the State Government sends up its proposal before that. We record the submission.

5 Original application is disposed of as aforesaid. No costs.

Dated the 19th February, 1996.



S P BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

LIST OF ANNEXURES

1. Annexure A-2: True copy of the order No.G.O.(Rt.) No.327/96/H dated 2.2.1996 issued by Additional Secretary, Government of Kerala, Home (H) Department, Trivandrum to the applicant.
2. Annexure A-4: True copy of the representation dated 6.2.1996 submitted by applicant to the Chief Secretary, Government of Kerala, Trivandrum.

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